

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4039
ANSWERED ON:19.02.2014
REHABILITATION OF HOMELESS
Tanwar Shri Ashok

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the National Urban Housing and Habitat Policy (NUHHP), 2007 mandates that 10 to 15 per cent of the land projects/ complexes be allotted to homeless/ shelterless families in the country;
- (b) if so, the details of the number of new public / private housing complexes in Sirsa, Haryana which have adhered to this policy; and
- (c) the number of homeless / shelterless people in Sirsa rehabilitated under this policy.

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (Dr. (Ms.) GIRIJA VYAS)

(a) : No, Madam. The National Urban Housing and Habitat Policy (NUHHP), 2007 mandates "10 to 15 percent of land in every new public / private housing project or 20 to 25 percent of Floor Area Ratio (FAR) / Floor Space Index (FSI) which is greater will be reserved for Economically Weaker Sections (EWS) / Low Income Group (LIG) housing through appropriate legal stipulations and spatial incentives."

(b)&(c) : Government of Haryana has informed that only one person has been identified as homeless in Sirsa. However, the District Administration of Sirsa has made stay arrangements for urban homeless person in Kasturba Gandhi Ashram, Sirsa and a site near Jain Park, Sirsa has been identified for the construction of night shelter. In this regard, 1st installment of Rupees 9.00 lakh has been released.

(c) : No decision has been taken on the recommendations of the task force on rental housing.

(d) : 'Land' and 'Colonisation' being State subjects, it is for the states to take necessary steps to address the concerns of the tenants as well as house owners in their tenancy laws. However, the National Urban Housing and Habitat Policy, 2007 (NUHHP) envisages that rent of a housing unit should be fixed by mutual agreement between the landlord and the tenant for a stipulated lease period to which, the tenant will not be allowed to be evicted and after the expiry of the said lease period, the tenant will not be permitted to continue in the said housing unit.